

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-53/ND/2018

In the matter of :

Manish Traders

....PETITIONER

Vs.

MUSICAL Café (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 17.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

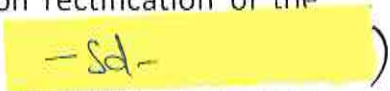
For the Intervener :

ORDER

Learned Counsel for the Petitioner is present and ^{states that} the Petition has been listed ~~and heard~~ even though necessary compliance was required to be made in view of the objection raised by the Registry of this Tribunal. Φ

In view of the same, this file is sent back to the Registry for the purpose of Petitioner meeting with the compliances and removing the defects as observed by the Registry.

Let the matter be listed before this Tribunal upon rectification of the defects raised by the Registry.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
17.1.2018